

S.No.4

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
SPECIAL BENCH**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
18-11-2022 AT 11:00 AM THROUGH VIDEO CONFERENCE**

**IA(IBC) 1333/2022 in CP(IB) 308/95/HDB/2021**  
U/s 95 of IBC, 2016

**IN THE MATTER OF:**

State Bank of India

**...Petitioner**

**Vs**

Mr. Y Narsinga Rao & Vishwa Infrastructures  
And Services Pvt Ltd

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. AJAI DAS MEHROTRA, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) 1325/2022**

Ld. Counsel Shri. Manjeet Bucha for the Applicant and Ld. Counsel for the Liquidator Shri. Satyanarayana Veera Venkata Chebrolu present.

This is an Application by the Resolution Professional seeking extension of CIRP period by 45 days effective from 09.11.2022, *inter-alia*, on the ground that the improvised repayment plan of the Personal Guarantor has not been taken up for voting by the COC, for want of certain approvals from the higher authorities of the Financial Creditor, as such the CIRP could not be completed within the time now available, hence extension is sought. Though the delay in completion of CIRP in this matter is attributable to the Financial Creditor, considering the fact that a repayment plan has already been submitted by the Personal Guarantor, time extended for completion of the CIRP by 45 days from 09.11.2022 on condition that no further extension shall be sought by the Resolution Professional and CIRP shall be completed within the timeframe.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**